

**IN THE NATIONAL COMPANY LAW TRIBUNAL**  
**AHMEDABAD**  
**COURT - 2**

ITEM No.234- TP 123 of 2016(CP 26 of 2016)

with

ITEM No.235- IA/65(AHM)2022

in

**TP 123 of 2016(CP 26 of 2016)**

**Proceedings under Section 397-398 of Co. Act, 1956**

**IN THE MATTER OF:**

Kanakbhai Ratilal Patel

.....Applicant

V/s

Balajikrupa Estates Pvt Ltd & Ors

.....Respondent

**Order delivered on: 27/06/2024**

**Coram:**

**Mrs. Chitra Hankare, Hon'ble Member(J)**

**Dr. Velamur G Venkata Chalapathy, Hon'ble Member(T)**

**PRESENT:**

For the Applicant

: Mr. Ravi Pahwa, Adv.

For the Respondent

: Ms. Natasha Shah, Adv. for 3 & 4

Mr. Hiten Parikh, PCA for 1 & 2

Mr. Palash S Singhai & Mr. Harshal Sareen for R-5

For the RoC

: Ms. Rupa Sutar, Dy. RoC and Ms. Vipal Solanki, Adv.

**ORDER**

**TP 123 of 2016(CP 26 of 2016) & IA/65(AHM)2022**

RoC submitted that today they are filing report. RoC is directed to serve report upon applicant and respondents. Ld. Counsel for the applicant seeks adjournment to argue the matter on next date. All respondents have filed their reply.

List for final hearing on 22.08.2024.

-Sd-

-Sd-

**DR. V. G. VENKATA CHALAPATHY**  
**MEMBER (TECHNICAL)**

**CHITRA HANKARE**  
**MEMBER (JUDICIAL)**